

SLP(C)No. 7218-7219 OF 2003  
ITEM No.35

Court No. 8

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7218-7219/2003

(From the judgement and order dated 19/03/2003 in WP 3000/02 and RP  
24/03 of The HIGH COURT OF BOMBAY)

JUHU BEACH KHADYA P.V. COOP.SOCIETY LTD.

Petitioner (s)

VERSUS

VISHWANATH U. MADA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing c/c of the impugned Judgment )

Date : 09/05/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)

Mr. Sushil Kumar Jain,Adv.  
Mr. A.Misra,Adv.

For Respondent (s)

Mr. Atul Setalbad,Sr.Adv.  
Mr. Siraz Rustomji,Adv.  
Ms. Indu Malhotra,Adv.  
Mr. Dheeraj Nair,Adv.

Mr. Mukul Rohtagi,ASG.  
Mr. V.B.Joshi,Adv.  
Mr. Ravi Kini,Adv.  
Mr. Krishan Kumar,Adv.  
Mr. Sumit Gupta,Adv.  
Mr. Ram Verma,Adv.

For R.7

Mr. Pallav Shishodia,Adv.  
Mr. D.N.Misra,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
.SP2

Four weeks' time is granted for filing counter  
affidavit. Rejoinder, if any, may be filed within two  
weeks thereafter.

In the meantime interim order will continue.

.SP1

(Suman Wadhwa)  
Court Master

(Madhu Saxena)  
Court Master